

directed the Director General of Investigation and Registration to investigate the matter. The Office of the Director General of Investigation and Registration has also initiated suo moto investigation under section 11 (2) of the MRTP Act in the matter.

The MRTP Commission is a quasi-judicial body and is empowered to take further necessary action under the provisions of the MRTP Act on receipt of the Report from the Director General Investigation and Registration.

Shahpur Kandi Dam, Punjab

4043. SHRI HARCHAND SINGH: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Shahpur Kandi Dam Project on river Ravi has been received from the Government of Punjab for inclusion in the Eighth Five Year Plan and the dam is envisaged to be synchronised with the Ranjit Sagar Dam project by the State Government; and

(b) the present position of this case and the time by which this project is likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) and (b). The Shahpur Kandi Dam Project on the river Ravi has been received from the Government of Punjab for inclusion in the Eighth Five Year Plan. However, the benefit of this project has not been included in the capacity addition target of the Eighth Plan. The Project can be processed for investment clearance after the details of funding arrangement for Shahpurkandi Project vis-a-vis other power projects in the State in 1992-93 and during the Eighth Plan within the approved power

sector outlays of the State are made available. The approved Annual Plan for 1992-93 for Punjab does not have any specific provision for this project.

Backlog of Reserved Posts

4044. SHRI ANADI CHARAN DAS: Will the PRIME MINISTER be pleased to state:

(a) the total number of Scheduled Castes/Scheduled Tribes Government employees in Group 'A' 'B' 'C' and 'D' level as on December 31, 1992;

(b) whether there is any shortfall in required number of Scheduled Castes and Scheduled Tribes employees;

(c) if so, the details thereof;

(d) whether the backlog of reserved vacancies originally scheduled to be cleared by March 31, 1993 are likely to be filled up by this date; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) to (c). The information as on 1.1.1992 is given in the enclosed statement.

The information as on 1.1.1993 (31.12.92) has not yet been compiled.

(d) and (e). The last Special Recruitment Drives was completed in March, 1992. For this Drive, a total number of 35236 backlog vacancies as on 31.3.91 were identified in Government Department/Public Sector Undertakings/Banks/Insurance Corporations out of which 19375 vacancies have